

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

OA 2477/98

New Delhi this the 5th day of April, 1999.

Hon'ble Smt.Lakshmi Swaminathan, Member (J)

Hon'ble Shri R.K.Ahooja, Member (A)

Smt.Pratima Thakuria,
Quarter No.C-136,
Hanuman Road, New Delhi-1

..Applicant

(By Advocate Shri Anil Nauriya)

Versus

1. Director General(News),
News Services Division
(Broadcasting House),
All India Radio, Parliament
Street, New Delhi-1.

2. Shri O.P.Kejirwal,
Director,General,
All India Radio,
Akshwani Bhawan,
Parliament Street, New Delhi-1

3. Appellate Authority,
(In the case of Smt.P.Thakuria)
C/O Shri S.K.Pandey,
Deputy Director(Admn.)
Prasar Bharti,
News Services Division, AIR,
Parliament Street, New Delhi-1

.. Respondents

(By Advocate Shri K.R.Sachdeva)

O R D E R (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Member (J)

We have heard the learned counsel for the parties.

2. Shri K.R.Sachdeva, learned counsel for the respondents has submitted relevant departmental records in which the order passed by the appellate authority dated 19.11.1998 has been perused and thereafter the records have been returned. Learned counsel for the applicant has prayed that the appellate authority order may be communicated to him. We find that this is unnecessary as the order dated 27.11.98 already conveys the appellate authority's order dated 19.11.98 and, therefore, this is not allowed.

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3. After hearing the learned counsel for the applicant for some time, he seeks permission to withdraw this OA. Accordingly permission is granted and OA 2477/98 is dismissed as withdrawn.

~~(R.K.Ahooja)~~
Member (A)

Lakshmi Swaminathan
(Smt.Lakshmi Swaminathan)
Member (J)

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